

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Criminal Appeal No.378/2015

CHANDRAPAL

Appellant(s)

VERSUS

THE STATE OF CHHATTISGARH (EARLIER M.P.)

Respondent(s)

Date : 24-05-2022 This appeal was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Appellant(s) Mr. Akshat Shrivastava, AOR  
Ms. Pooja Shrivastava, Adv.  
Mr. Satvik Mathur, Adv.

For Respondent(s) Mr. Sourav Roy, Dy AG  
Mr. Mahesh Kumar, Adv.  
Mr. Kaushal Sharma, Adv.  
Ms. Devika Khanna, Adv.  
Mrs. V.D. Khanna, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

- 1 We have heard Mr Akshat Shrivastava, counsel for the appellant and Mr Sourav Roy, counsel for the respondent-State.
- 2 Arguments concluded.
- 3 Judgment reserved.

(CHETAN KUMAR)  
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)  
Court Master